

POWER OF ATTORNEY



IN THE COURT OF

{ Plaintiff
Complainant
Petitioner
Appellant

VERSUS

{ Defendant
Accused
Respondant

Engaged for Claim/Charge.....

KNOW ALL to whom these presents shall come that I/We.....

appoint Shri.....

(herein after called the advocate to be the advocate for us in the above mentioned case to do all the following acts deeds, all things or any of that is to say)

1. To act, appear and plead in above mentioned case in this court or any other Court in which the same may be tried & heard in the first instance or in appeal, letter patent appeal or review revision of execution or any other stage of its progress until its final decision.

2. To present pleading, appeals, Letters patent appeal, Cross-objections or petitions for execution, revision withdrawal, compromise or other petition or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the said case in all its stage.

3. To withdraw or compromise the said case or submit to arbitration any difference disputes that shall arise touching or in and matter relating to the said case.

4. To receive moneys and grant receipts therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

5. To employ any other Legal Practitioner authorising him to exercise the power and authorities hereby conferred on the Advocates whenever he may think fit to do so.

AND I/We hereby agree to ratify whatever the Advocate or his substitute shall do in the premises.

AND I We hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequences of his absence from the court when the said case is called up for hearing.

AND I/We hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid. The said Advocate shall be entitled to all costs adjournments recoverable from the opposing party.

IN WITNESS WHERE OF I/We here upto set our hand to these presents the contents of which have been explained to and understood by me/us.

Date.....

ACCEPTED:

Advocate

(Signature or Thumb Impression)

MEMO OF APPEARANCE

In The Court of.....

on.....

.....Plaintiff/Appllicant

VERSUS

.....Defendant/Respodant

[.....

have been authorised and instructed by.....

.....Defendant

to appear on their/his behalf in the above noted case

Dated.....

ADVOCATE

LIST OF DOCUMENTS

Produced by Plaintiff/Defendant
(UNDER ORDER XIII, RULE 1, CIVIL PROCEDURE CODE)

In the Court Shri.....

VERSUS

Nature of the Case.....Next Date.....

1	2	3	4
No.	Description of Documents	Date, if any which the documents bears	Signature of Pleader's Party

SIGNATURE _____

PROCESS FEE

In the Court of _____

_____ Vs _____

Case No. _____ Date of hearing. _____

Date of Filing	By whom paid	Purpose	Number of Person	STAMPS

RECEIPT

Received the Process Fee in Case Vs

Pending for

Clerk

Application for getting Copy

COURT FEE

Kind of Case	Name of the Parties	Under Section	Place	Name of the Court	Date of Decision/ Pending for	Purpose	Description	Signature of the applicant
Name & Address of the applicant								

Bail Bond

In the Court of

State

VERSUS

Son of Shri

F.I.R. No.

Under Section

P.S.

I, Son of Shri

Resident of

AN ACCUSED in the case mentioned above under section

AND HAS been allowed bail by this Hon'ble Court and being required to give security for my attendance before this Hon'ble Court and my surrender before the Court, if required and bound me / self to attend the said court on every date of hearing of the above case and in case of any default therein I bind myself to forfeit to the sum of Rs. (Rupees in thousand only) to the state.

Date

(Accused)

I, Son of Shri

Resident of

do hereby bound myself to produce the accused

on every date of hearing till the disposal of the case and in case of making any default by the accused, I forfeit to Government of a sum Rs.

(Rupees)

Dated

SURETY

AFFIDAVIT

I,

Son of Shri.....

about..... Years old by occupation

Resident of

.....

do hereby solemnly declare and affirm that I am the sole owner of :

Deponent

VERIFICATION :

I, the above said dependent, do hereby affirm that the contents of my above statement are true to the best of my knowledge and nothing has been concealed therein.

Place

Date

Deponent